

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos.13272-13273/2025

[Arising out of impugned final judgment and order dated 23-04-2025 in GA No. 43/2025 and CRA No. 83/2024 passed by the High Court of Judicature at Allahabad]

PUSHPENDRA ALIAS GABBAR

Petitioner(s)

VERSUS

STATE OF U.P. ETC.

Respondent(s)

Date : 24-03-2026 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Mr. Indrajeet Singh, Adv.
Ms. Shivangi Chaturvedi, Adv.
Mr. Amit Pratap Shaunak, Adv.
Mr. T.S. Nanda Kumar, Adv.
Mr. M. Srinivasan, Adv.
Mr. K. Kulanthai Vikram, Adv.
Mr. C. Solomon, AOR

For Respondent(s) :

Mr. Yasharth Kant, AOR
Mr. Bharat Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As per the office report, service is not complete on respondent Nos. 2 and 3.

Issue fresh notice to respondent Nos. 2 and 3.

Dasti service, in addition, is permitted.

List the matters on 20th May, 2026.

In the meantime, the concession of exemption from surrendering granted to the petitioner vide order dated 1st August, 2025 shall continue.

(ANITA MALHOTRA)
AR-CUM-PS

(POONAM VAID)
ASSISTANT REGISTRAR